

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.138/MP/2023**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021–Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the Power Purchase Agreement dated 31.05.2020 between Mega SuryaUrja Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : Mega SuryaUrja Private Limited (MSPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Date of Hearing : **14.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Nitish Gupta, Advocate, MSPL  
Shri Shubham Singh, Advocate, MSPL  
Ms. Parichita Chowdhury, Advocate, MSPL  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI  
Shri Shubham Arya, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **5.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**